NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 117/2017 in CA(CAA) No. 8/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

Name of the Company:

Kintech Synergy Pvt Ltd.

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. NAUIN PAHWA

ADV.

PPP LICANT

Masha

2.

ORDER

Learned Advocate Mr. Navin Pahwa present for Applicant.

Heard arguments of Learned Counsel for Applicant.

Learned Counsel for Applicant represented that the Board of Directors of the company resolved not to proceed with the scheme which was presented before this Tribunal along with CA(CAA) 8/2017 and want to go ahead with the fresh scheme by filing another application for seeking directions.

Considering the submission of the learned Counsel for the Applicant. Applicant is permitted to withdraw from implementing the directions given in CA(CAA) 8/2017 with liberty to file fresh application if so advised.

Application is ordered accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of May, 2017.